

Will the Minister of FINANCE be pleased to refer to the captioned 'Tyres for Maruti Delivered' appeared in the "Hindustan Times" of 2 November 1983 and state :

(a) the number of Maruti tyres so far manufactured by Dunlop factory and cleared by Excise authorities till date for delivery to Maruti ; and

(b) the rate of excise duties and other taxes levied on this type of tyre along with the ex-factory price/value, quantity of such tyres cleared and the amount of excise duty, sales tax and other levies realised till date on production of Maruti tyres by Dunlop ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO) : (a) and (b) The information is being collected, and shall be laid on the Table of the House.

Action Against Manufacturers of Aerated Water

1767. SHRI SATISH AGARWAL : Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 9300 on 29 April, 1983 and No. 940 on 29 July, 1983 and state :

(a) punishment in adjudication and other punishment in prosecution as well as in inter-departmental references imposed against 65 manufacturers of aerated water in 12 Central Excise Collectorates vide page 138 of Appendix VII of 55th Report of Public Accounts Committee (77-78), 6th Lok Sabha ;

(b) amount of duty involved in each case ;

(c) whether duty and penalty was collected in each case, if not, reasons therefor ;

(d) in how many cases appropriate action for simultaneous proceedings for adjudication and prosecution was taken, if not, reasons therefor ;

(e) the ultimate result in each case ; and

(f) whether Government will lay on the Table complete facts and circumstances of the case stating follow-up action taken to check such evasion in future ?

THE MINISTER OF STATE IN THE

MINISTRY [OF FINANCE (SHRI PATTABHI RAMA RAO) : (a) to (f) In this connection Collectoratewise information is laid on the Table of the House. (Placed in Library. See No. LT 7128/83)

Inquiry into Foreign Exchange Manipulations by Large Industrial Houses

1768. SHRI DIGAMBER SINGH : Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 4209 on 19 August, 1983 regarding inquiry into foreign exchange manipulations by large industrial houses and state :

(a) the nature of enquiries held by the Enforcement Directorate during the current year against the foreign exchange manipulations by the Companies of the Industrial Houses of (i) J.K. Singhanian and (ii) Modi ;

(b) its outcome ; and

(c) the action taken or proposed to be taken against the companies concerned or their executives for various manipulations and violations of the Foreign Exchange law ?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) to (c) During the current year, i.e. 1983, the Enforcement Directorate initiated enquiries under the provisions of Foreign Exchange Regulation Act against three companies of the Modi Group of Industries-for-non-realisation of export proceeds against two companies and adjustment of certain claims against the third company. Investigations are in progress and, on completion thereof, appropriate action as per law will be taken against the companies and/or their executives.

No enquiry has been initiated against any of the companies of J.K. Singhanian during this year.

Writ Filed by J.K. Cotton spinning and Weaving Mills Company Ltd., Kanpur

1769. SHRI DIGAMBER SINGH : Will the Minister of COMMERCE be pleased to refer to the reply given to Unstarred Question No. 5298 on 26 August, 1982 regarding taking over/handing over the closed factories and state :

(a) whether Government had filed any

counter/reply to the writ filed by the J.K. Cotton Spinning and Weaving Mills Company Ltd., Kanpur on which the Stay Order was granted by the High Court ;

(b) if so, its broad details and the outcome thereof ;

(c) the stage at which the case stands at present and how do Government propose to deal with this Industrial House and implement the assurance given by him to the workers during his visit to Kanpur ; and

(d) whether Government have approached the Court for early hearing before the Mills assets and resources are swindled in any manner ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA) : (a) and (b) Counter-affidavit is being filed shortly.

(c) Owners of the undertaking have obtained a Stay Order from Delhi High Court and the matter is now sub-judice.

(d) Once the affidavit is filed, High Court will be requested for early hearing.

Foreign Exchange Released to Business Executives

1770. SHRI DIGAMBER SINGH : Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 5145 on 26th August, 1983 regarding foreign exchange released to business executives and state :

(a) whether the requisite information has since been collected :

(b) if so, whether he will lay it on the Table of the House ; and

(c) if not, how long more it will take to do the needful and what are the unseparable difficulties which lay in the way to the Government in collecting this routine information ?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) to (c) complete information required in fulfilment of the Assurance given in Lok Sabha in reply to Unstarred Question No. 5145 on 26 August, 1983 is yet to be received from the Reserve Bank of India. They have been asked to furnish complete information at the earliest. As soon as the same is received, it will be laid on the Table of the House,

Construction of Sarai at Sri Naina Devi in Himachal Pradesh

1771. PROF. NARAIN CHAND PARASHAR : Will the Minister of Tourism and Civil Aviation be pleased to state :

(a) the latest progress in the construction of Sarai at Sri Naina Devi being built by the Yatri Avas Vikas Samiti (Regd.) including the date (i) on which the construction-work was taken in hand, (ii) on which sanction of the project was received ; and (iii) by which the construction would be completed ; and

(b) the estimated cost of the project and the reasons for slow pace of work ?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN) : (a) Construction work at Sarai/Yatrika could not be started as yet due to the delay in the transfer of land by the Government of Himachal Pradesh. However, it is expected that the land will be transferred soon from Himachal Pradesh Government in the name of Bharatiya Yatri Avas Vikas Samiti.

The project was sanctioned in the Managing Committee Meeting of Bharatiya Yatri Avas Vikas Samiti on 23 April, 1983.

The construction is expected to be completed within a year from the date of transfer of land and availability of funds.

(b) The estimated cost of project is Rs. 8.00 lakhs.

Simplification of the Procedure for sanctioning of Pension to Ex-Servicemen

1772. PROF. NARAIN CHAND PARASHAR : Will the Minister of DEFENCE be pleased to state :

(a) whether Government have received the report of the Committee to simplify the procedure for sanctioning of pension to the ex-servicemen and the survivors of those who die-while on duty in peace or war ;

(b) if so, the salient recommendations thereof and action taken by Government to implement them ;

(c) if not, the likely date by which the